

**SHRI SAMAR GUHA:** I told you that two Central Ministers took up the matter with West Bengal Government when a calling attention matter was taken up. But, the point is, can they delay it for one month and five days? That is what I am making out. This is a sowing season. And adivasis are evicted now. You took one month to reply to this. That was the point which I wanted to raise.

**MR. SPEAKER:** At least on this I agree with you.

**SHRI S. M. BANERJEE** rose—

**MR. SPEAKER:** Let me deal with him first. Why do you get up in between?

**SHRI RAM NIWAS MIRDHA:** I can say by way of explanation. We took up this matter with West Bengal Government. We very much would like to get this information. On that day when the calling attention was discussed, the information was not available. It was only now that we had received it from West Bengal Government.

14 33 hrs

**PARLIAMENTARY COMMITTEES—  
SUMMARY OF WORK**

**SECRETARY-GENERAL:** Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1973 to 31st May, 1974.

14.33½ hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY-GENERAL:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of Rule 186

of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 20th August, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

14 34 hrs

**COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**FORTY-FIFTH REPORT**

**SHRI G. G. SWELL** (Autonomous Districts): I beg to present the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

**SHRI SHYAMNANDAN MISHRA** (Begusarai): Sir, I have requested you to give me some time to make a statement with reference to this report that has been presented by the hon. Deputy-Speaker. I am now confronted with a difficulty. My Resolution secured the first place for the 30th and I had to put myself to a great deal of strain in framing the Resolution, getting it amended so many times and so on. Now, I am being told that another Resolution which was there by Shri Panda is going to take the place of my Resolution because of the Direction from the Chair. It is not according to any rule but according to a Direction that the Chair had given.

Now, the whole thing is that when the meeting with the Deputy-Speaker who is the Chairman of this Committee took place, I was not at all